

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

CA/TA/MP, No.

48

/1993

in O.A. No- 35/91

Tai Pal Singh

Versus

U.O. 9.

Date of Order

Orders

This is an M.P. No. 48/93
(in O.A. No. 35/91, — Next date is
22-5-93) for amending in the O.A.
No. 35/91) On scrutiny it has been
found in order.
SO (X) 9/11/93

25-1-93

Mr. D.C. Gupta Counsel for applicant.

Register & Put up in Court
for admission on 4-2-93 9/15 O.A.

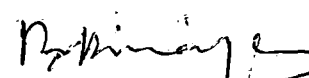
REGISTRAR
C.A.T., JAIPUR

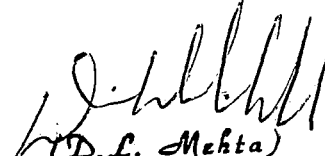
4.2.93

Mr. D.C. Gupta - Counsel for petitioner
Mr. H.D. Sharma - Counsel for respondents

Copy sent to
me app & resp
Counsel on
vide 12/2/93
Date 16-2-93

The learned Counsel for the applicant
prays that instead of ~~reformer~~ the word
amendment application ~~has~~ ^{should have} been mentioned.
There is no bar in filing the amendment
application. ^{for inclusion in amendment the O.A.} We dismiss the M.P. as it
has been filed without any reason.


(B. B. Mahajan)
Member (Adm.)


(D. L. Mehta)
Vice-Chairman


14/2/93
Recd by
G. M. Sharma
for admission